

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/182 /2010 – SM[BR]

Date 09/07/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S RAJ RATAN INDUSTRIES LTD.

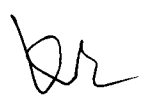
D-12, UPSIDC, INDUSTRIAL AREA, SITE-II, UNNAO.

M/S RAJ RATAN INDUSTRIES LTD.

C.C.E. KANPUR

Appellant
Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 718 / 2010 –SM[BR] dated 5.7.2010
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. KANPUR

117/7, SARVODAYA NAGAR, KANPUR 208005.

2. Adv. / Consult

NONE;-----

3 S.D.R

4 ~~J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

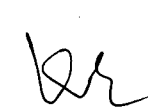
11 Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

12 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

13 TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

14 Office Copy

15 Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal No. 182 of 2010-SM(BR)

[Arising out of Order-in-Appeal No. 451/CE/APPL/KNP/2008 dated 24.12.2008 passed by the Commissioner of Central Excise (Appeals), Kanpur]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

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- | | |
|--|------|
| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | Yes |
| 2. Whether it should be released v Rule 27 :
of the CESTAT (Procedure) 1982 for
publication in any authoritative report or not? | No |
| 3. Whether Their Lordships wish to see the fair :
copy of the Order? | Seen |
| 4. Whether Order is to be circulated to the :
Departmental authorities? | Yes |
-

M/s. Raj Ratan Industries Ltd.

Appellants

Vs.

Commissioner of Customs
& Central Excise, Kanpur

Respondent

Appearance: None for the Appellants
Shri S.K. Bhaskar, DR for the Respondent

Date of Hearing/ decision: 5.7.2010

Per M. Veeraiyan:

Final
ORAL ORDER NO.

718/2010 SM(BR)

Vide stay order No. 147/2010-SM(BR) dated 12.4.2010, the applicant
was directed to deposit the full amount of duty of Rs.2,03,941/- within 8

weeks and to report compliance on 5.7.2010. It is learnt that the compliance has not been reported. In view of the above, the appeal is dismissed for non-compliance with the provisions of section 35F read with stay order.

2. Appeal dismissed.

(M. Veeraiyan)
Member(Technical)

SS